

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3738
ANSWERED ON:16.12.2011
CHILD ABUSE
Swamygowda Shri N Cheluvarya Swamy

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of cases of sexual and physical child abuse reported and taken cognizance of by the Central Government during the last three years and the current year, year-wise, State-wise;
- (b) the number out of them relating to sexual abuse by the family members and others;
- (c) whether the Government proposes any amendments in the concerned laws and procedures to more effectively deal with cases of child abuse in a more effective manner;
- (d) if so, the details thereof; and
- (e) the other remedial steps taken by the Government in this regard?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a): As per data maintained by National Crime Records Bureau (NCRB) relating to sexual and physical offences year-wise, State-wise number of cases of sexual and physical abuse against children for 2007, 2008, 2009 and 2010 are at Annex. NCRB has not released data for the current year.

Separately National Commission for Protection of Child Rights (NCPCR) has received 1059 complaints related to sexual and physical abuse of children from 1st January, 2007 to 10th December, 2011.

(b): In respect of complaints received by NCPCR, 156 cases are related to sexual abuse by family members and others.

(c) to (e): The Government has introduced "The Protection of Children from Sexual Offences Bill, 2011" in the Rajya Sabha on 23rd March, 2011 to deal with cases of child abuse in a more effective manner.